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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS

The 19th September 1944

No. 16692-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 8th September 1944

No. 308-P(40)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order:—

1. (1) This Order may be called the Paper (Prices of Imported Paper) Control Order, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. In this Order,—

(i) "paper" means imported paper and includes imported board;

(ii) "schedule" means a Schedule appended to this Order;

(iii) "scheduled variety" of paper means any variety of paper included in the Schedule;

(iv) "controlled price" means in relation to any Scheduled variety of paper, the price of that variety of paper specified in column 2 of the Schedule.

3. (1) No person shall sell or offer to sell any variety of paper not being a Scheduled variety—

(a) on or before the 15th October 1944 at a price which exceeds the landed cost by more than 40 per cent;

(b) after the 15th October 1944 without the special permission in writing of the Central Government and without having the price at which the paper in question can be sold fixed by the Central Government.

(2) For the purpose of securing the permission of the Central Government and for having the price fixed under sub-clause (1)(b) application shall be made by the person concerned not later than the 1st October 1944 stating the variety of paper, the stock which is expected to remain in hand after the 15th October 1944, and in case the paper in question was imported by the person making the application, a statement of landed cost supported by relevant invoice.

4. (1) No person shall sell or offer to sell any scheduled variety of paper—

(a) in wholesale quantities at a price inclusive of any commission allowed to selling agents higher than the controlled price;

(b) in retail quantities at a price which exceeds by 15 per cent the controlled price:

Provided that in respect of sales whether in wholesale or in retail quantities at places other than port towns an additional charge not exceeding 6 pies per lb. may be made by the seller.

(2) For the purpose of this clause—

(i) "port towns" shall be the ports of Calcutta, Bombay, Madras and Karachi, and shall be deemed to cover an area within a radius of 50 miles from any of these ports;

(ii) a transaction in ream lots, or in the case of boards in lots of one gross or one hundred sheets, as the case may be, shall be deemed to be a wholesale transaction; and

a transaction in smaller lots shall be deemed to be a retail transaction.

5. Every person who sells or offers to sell paper shall prominently display in his place of business a list of wholesale and retail prices of all varieties of paper in which he deals, calculated in accordance with the provisions of clauses 3 and 4 and shall whenever required by a purchaser or prospective purchaser allow him to examine it.

6. No person shall purchase or offer to purchase from any person any scheduled variety of paper at a price higher than that at which it is permissible for the other person to sell to him under the provisions of clause 4.

7. If any question arises as to the maximum price which could be charged for any particular transaction, or as to the variety according to the schedule of any particular paper the question shall be referred to the Paper Controller, India, whose decision thereon shall be final.

8. Notwithstanding the provisions of clauses 3 to 6, the Central Government or such authority as the Central Government may authorise in this behalf may, if it is satisfied that special circumstances exist, by special order authorise the doing of any act which would otherwise be in contravention of those provisions and may attach to the authorisation such directions or conditions as it thinks fit.

9. Any officer authorised in this behalf by the Central Government may,—

(a) direct any person carrying on any transaction connected with paper to maintain such records relating to paper as he may specify;

(b) direct any person carrying on any transactions connected with paper to furnish and maintain such information as he may specify;

(c) inspect or cause to be inspected any books or any other documents belonging to or under the control of any person carrying on any transactions connected with paper;

(d) enter and search or authorise any person to enter and search any premises in which any transaction connected with paper is carried on; and

(e) seize or authorise the seizure of any paper in respect of which he has reason to believe that a contravention of this order has been, is being or is about to be committed.

Any court trying a contravention of this Order may without prejudice to any sentence which it may pass direct that any paper in respect of which the court is satisfied that the Order has been contravened shall be forfeited to His Majesty.

SCHEDULE

Variety of paper Column 1	Price per lb. (Except where otherwise stated) Column 2	
	Rs.	a. p.
PART 'A'		
Account book paper	0 11 11
Air mail paper	1 0 10
Antique laid and wove	0 11 11
Art cards	1 4 4
Art paper	0 13 4
Bond containing 25 per cent rag	1 3 7
Blotting	0 13 4
Bond paper white	0 14 0
Bond paper coloured	0 15 5
Boxboard	0 11 2
Cheque paper	1 2 7

Variety of paper	Price per lb. (Except where otherwise stated)	
	Column 1	Column 2
	Rs.	a. p.
Chromo paper	0	15 5
Drawing cartridge	1	0 1
Flint paper (white foolscap)	15	6 0 per ream
Flint paper (coloured foolscap)	19	10 0 "
Greaseproof bleached genuine	1	5 8
Greaseproof bleached imitation	1	1 6
Greaseproof unglazed unbleached	0	11 10
Greaseproof unglazed bleached	1	5 0
Gummed tape $\frac{3}{4}$ "—800' long	1	10 7 per roll
Gummed tape 1"—800' long	2	1 7 "
Gummed tape $1\frac{1}{2}$ "—800' long	2	12 10 "
Imitation art	0	11 11
Jute tag board	1	3 8
Kraft	0	12 7
Litho	0	11 11
Manifold	0	12 11
Match paper in reels (blue)	0	13 5
Match paper in reels (green)	0	12 9
Offset paper	0	10 5
Post card ivory white	0	15 5
Post card ivory coloured	1	0 10
Printing paper white	0	11 11
Printing paper coloured	0	13 4
Tissue paper white 20" x 30"—7 lb.	14	15 5 per ream
Tissue paper coloured	18	15 5 per ream
Vegetable parchment	1	9 2

PART 'B'

Asoka rag blotting	1	6 5
Basildo n air-mail bond	1	13 9
Croxley Lion ledger	1	7 10
Hertfordshire ledger	0	15 6
Latimer cartridge	0	14 6
Manifold 693	1	13 9
T. H. S. handmade	2	4 5
Titan bond	1	4 2
White Foam art paper	1	0 4

H. M. PATEL

Secretary to the Government of India

The 19th September 1944

No. 16701-S.T.—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

COMMERCE—WAB

New Delhi, 29th July 1944

No. 67-C.W. (41)/43—In pursuance of sub-clause (7) of clause 4 of the Cloth and Yarn (Export Control) Order 1944, the Central Government is pleased to exempt,—

(i) from the provisions of sub-clause (2), any sale for export by a manufacturer under a contract to sell which he proves to the satisfaction of the Export Trade Controller concerned to have been entered into before the 8th July 1944, such proof being furnished not later than the 20th August 1944;

(ii) from the provisions of sub-clause (5), any cloth or yarn which is sold for export in pursuance of exemption (i) above and is covered by a valid export licence or quota issued by an Export Trade Controller before the 8th July 1944.

G. SWAMINATHAN

Deputy Secy. to the Govt. of India

PRESS NOTE

PAPER CONTROL (ECONOMY) ORDER, 1944

FURTHER RELAXATION OF PAPER CONTROL ORDER

New Delhi, 17th August 1944

The Government of India have decided under the provisions of the Paper Control (Economy) Order, 1944 to allow goods to be packed in packing paper and/or board, for transmission by post, by rail or by steamer, provided packing in paper and board is essential for the protection of such goods and provided the minimum quantity of paper and board necessary for this purpose is used.

PRESS NOTE

CEILING PRICES OF STRAWBOARD AND MILLBOARD
New Delhi, 27th August 1944

The Government of India in the Department of Industries and Civil Supplies have fixed ceiling prices of strawboard and millboard. The mills' f. o. r. destination ceiling prices for the more common substances have been fixed at Rs. 24-8-0 per cwt. for strawboard and Rs. 35 for millboard. Dealers may sell strawboard or millboard in lots of bales of 5 cwts. each at a price not exceeding by 5 per cent the mills' f. o. r. destination price. Sales by dealers in lots smaller than a bale of 5 cwts. may be effected at a price not exceeding by 15 per cent the mills' f. o. r. destination price. According to these instructions the retail price of strawboard and millboard in common substances works out to Rs. 14-1-6 and Rs. 20-2-0 per bundle of $\frac{1}{2}$ cwt. of strawboard and millboard respectively.

It has also been laid down that on every bale and bundle of strawboard and of millboard the mills' f. o. r. destination ceiling prices and the wholesale and the retail selling prices shall be conspicuously indicated. Dealers in strawboard and millboard are also required to display in their shops a list of ceiling prices fixed by Government for wholesale and retail transactions.

PRESS NOTE

CEILING PRICES FOR ALL VARIETIES OF INDIA-MADE PAPER
New Delhi, 27th August 1944

The Government of India in the Department of Industries and Civil Supplies have fixed ceiling prices for all varieties of India-made paper and board whose manufacture is permitted. No paper of other description will be allowed to be sold after the existing stocks are depleted. Mills' f. o. r. destination prices for main varieties are shown below :—

	Rs.	a.	p.
(1) Printing and writing paper—			
White	0	8 0	per lb.
Unbleached	0	7 9	"
Badami	0	7 5	"
(2) Wrapping paper—			
Brown	0	7 3	"
Kraft	0	8 0	"
(3) Boards—			
Cardboard, Pulpboard, Manilla-board, Pasteboard.	0	8 0	"
Duplex and triplex boards	0	14 0	"
Greyboard	0	7 9	"

Uniform wholesale and retail prices have been fixed for sale throughout India. Wholesale prices have been fixed at 10 per cent and retail prices at 25 per cent above mills' f. o. r. destination prices. Transactions in ream lots or in the case of board in gross lots or lots of 100 sheets are considered wholesale transactions while transactions in smaller quantities are considered retail transactions. In smaller towns where the mills' f. o. r. destination price will not apply, dealers are permitted to charge for wholesale and retail transactions three pies per lb. in addition to the price based on the percentages stated above, to cover transportation and other incidental charges in securing paper from the main centres of trade.

Dealers have been asked to display conspicuously in their shops a list of permitted prices and to show it on demand to purchasers.

HOME DEPARTMENT

NOTIFICATION

The 19th September 1944

No. 2913-G.—The following notifications by the Government of India are republished for general information.

By order of the Governor
A. H. KEMP

Chief Secretary to Government

DEFENCE DEPARTMENT

New Delhi, 19th August 1944

No. 5-DC(69)/44—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely :—

For sub-clause (i) of clause (bb) of sub-rule (2) of rule 81 of the said rules, the following sub-clause shall be substituted

and shall be deemed always to have been substituted, namely :—

"(ii) for preventing the eviction of tenants and sub-tenants from such accommodation in specified circumstances, and".

New Delhi, 26th August 1944

No. 5-DC(78)/44—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of

1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely :—

In sub-rule (2) of rule 89 of the said Rules, for the words "by order" the words "by general or special order" shall be substituted.

C. MACI. G. OGILVIE
Secretary

COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 19th September 1944

No. 3502—HIP-21/44-Com.—The following notification, issued by the Government of India, Defence Department is republished for general information.

By order of the Governor
C. G. NAIR
Secretary to Government

New Delhi, 29th July 1944

No. 30-D.C./9/43—It is hereby notified for public information that the following vessels belong to owners who are or have been declared to be enemies under rule 97 of the Defence of India Rules. All shippers, banks and other financial and commercial concerns are warned that it is an offence under the Defence of India Rules for any one to make use of such vessels. Shipments by such vessels in addition to being liable to seizure render the shippers or those connected with the consignment liable to prosecution—

SHIPS' WAR TRADE LIST

Name of Vessel	Type of Vessel	Owner	Manager	Gross Reg. Tonnage	Flag
STATUTORY LISTED VESSELS					
S.S. "Alcora"	..	Comercial Maritima de Transportes	..	216	Spanish
"Almagro"	..	A. M. Delfino & Cia	282	Argentine
S.S. "Antares"	..	Comercial Maritima de Transportes	..	Unknown	Spanish
S.T. "Antonio Chicha"	..	Gestoso Costas, Manuel	112	Spanish
M.V. "Antonio Diaz"	..	Delgado, Jose Maria	36	Spanish
S.S. "Arabert"	..	Rederi A/B Solstad	2,840	Swedish
S.S. "Arasvall"	..	Rederi A/B Solstad	2,600	Swedish
S.S. "Atlantides"	..	Rederi A/B Atlantides	9,650	Swedish
"Atleta"	..	La Portena, Empresa de Remolcadores.	A. M. Delfino & Cia.	105	Argentine
S.T. "Blanca de C"	..	Ramon Carranza	285	Spanish
S.T. "Blanco" ex "Manuel Gestoso Chicha"	..	Botello, Viuda de (Paulo or Elisa Gally).	..	109	Spanish
Aux "Carmelita"	..	Jeronimo Ylpland	117	Spanish
S.S. "Carmen Frexias"	..	Agencia Frexias	348	Spanish
"Carvalho"	..	Henrique da Silva Pinto Ferro	27	Portuguese
Castor	Spanish
M.V. "Chiqui"	..	Rivas Suardiaz, Angel	398	Spanish
"Ciclope"	..	La Portena, Empresa de Remolcadores.	A. M. Delfino & Cia.	173	Argentine
"Coloso"	..	La Portena, Empresa de Remolcadores.	A. M. Delfino & Cia.	247	Argentine
S.S. "Comodoro Rivadavia"	..	Argentina Nueva Cia. General da Navegacion.	A. M. Delfino & Cia.	4,482	Argentine
S.S. "Coname 1°"	..	Cia Naviera del Mediterraneo S.A. (C.O.N.A.M.E.)	..	489	Spanish
S.S. "Condecorado"	..	Hijos de M. Condeminas ..	Cia. ..	567	Spanish
S. S. "Condestable"	..	Hijos de M. Condeminas	516	Spanish.
"Crespi" (Jose Trajillo)	..	Comercial Maritima de Transportes S.A., Cia.	..	338	Spanish.*
M.V. "Faro de Buda"	..	Atlantida Astilleros & Construcciones S.A.	..	226	Spanish.
M.V. "Faro de Canet"	..	Atlantida Astilleros & Construcciones S.A.	..	226	Spanish.
M.V. "Faro de Oropesa"	..	Atlantida Astilleros & Construcciones S.A.	..	226	Spanish.
M.V. "Faro de Salou"	..	Atlantida Astilleros & Construcciones S.A.	..	226	Spanish.
S.S. "Galatasaray"	..	Sadikoglu, Aslan, Kaptan	724	Turkish.
"Gigante"	..	La Portena, Empresa de Remolcadores.	A.M. Delfino & Cia.	236	Argentine.
"Goliat"	..	La Portena Empresa de Remolcadores.	A.M. Delfino & Cia.	237	Argentine.
Goya	Spanish.
"Guadiana 4°"	..	Sousa, Pedro Joao de	13	Portuguese.
"Hercules"	..	La Portena, Empresa de Remolcadores.	A.M. Delfino & Cia.	173	Argentine.
S.V. "His Africa"	..	Salah Ben Hamaz	85	Spanish.
S.S. "Isora"	..	Cia. Comercial Maritima de Transportes S.A.	..	316	Spanish.
S.T. "Jose Chicha"	..	Gestoso Costas, Manuel	Unknown	Spanish.
S.S. "Jose Trajillo" (Crespi)	..	Cia. Comercial Maritima de Transportes S.A.	..	338	Spanish.*
M.V. "Linette"	..	Comercial Maritima de Transportes S.A., Cia.	..	398	Spanish.

* This vessel may be flying the German flag.

SHIPS' WAR TRADE LIST—concl'd

Name of Vessel	Type of Vessel	Owner	Manager	Gross Reg. Tonnage	Flag
STATUTORY LISTED VESSELS —concl'd					
S.T. "Maria 3°"	Trawler	Sousa, Pedro Joao de	..	56	Portuguese
S.T. "Maria 5°"	Trawler	Sousa, Pedro Joao de	..	56	Portuguese
Aux. "Maria del Pilar G" (ex "Maria Bonmatti")	General Cargo	Julio Gonzalez Martin	..	54	Spanish
M.V. "Manen"	General Cargo	Rivas Suardiaz Angel	..	398	Spanish
M.T. "Maria Menuela"	Trawler	Sousa, Pedro Joao de	..	10	Portuguese
M.V. "Maribel"	General Cargo	Cia. Comercial Maritima de Transportes S.A.	..	398	Spanish
S.Y. "Miguel Caldenty"	Sailing Vessel	Mora A. Bou. Juan	..	74	Spanish
S.T. "Negro" ex "Purification Costas Maravilla"	Steam Trawler	Botello, Viuda de (Paulo or Elisa Gally).	..	109	Spanish
M.T. "Nordanbries" ex "Pollux"	Tanker	Rederi A/B Bellatrix	..	8,741	Swedish
Aux. "Norte"	General Cargo	Jeronimo Ylpland	..	26	Spanish
T. "Nuestra Senora de la Almodena"	Motor Trawler	Gerdtzen, Otto	..	41	Spanish
M.T. "Nuevo Corazon"	Motor Vessel	Mora A. Bou, Juan	..	132	Spanish
M.T. "Ostbris"	Tanker	Rederi A/B Bellatrix	..	978	Swedish
S.T. "Paco"	Steam Trawler	Carranza, Jose Leon	..	300	Spanish
S.T. "Paco Nino"	Sailing Trawler	Ramon Carranza	..	30	Spanish
Plencia	Spanish
S.S. "Pollar"	Unknown	Comercial Maritima de Transportes.	..	Unknown	Spanish
Pollux	Spanish
S.S. "Presidente Mitre"	General Cargo	Cia. Argentina Comercial e Industrial de Pesqueria.	..	372	Argentine
S.S. "Presidente Roca"	General Cargo	Cia. Argentina Comercio e Industrial de Pesqueria	..	412	Argentine
S.T. "Ramon de Carranza"	Steam Trawler	Ramon Carranza	..	224	Spanish
S.T. "Reina Victoria"	Steam Trawler	Ramon Carranza	..	162	Spanish
S.S. "Rigel" (ex "Tercio Montejurra")	General Cargo	Comercial Maritima de Transportes Cia.	..	549	Spanish
S.S. "Rio Blanco" (ex "Madryn")	General Cargo	Argentina Nueva Cia. General de Navegacion.	A.M. Delfino & Cia.	1,827	Argentine
S.S. "Sancho Panza"	General Cargo	Suardiaz, Cristina Viuda de Rivas	..	197	Spanish
S.S. "Salvador"	..	Comercial Maritima de Transportes.	..	130	Spanish
"Samson"	Salvage Tug	La Portena, Empresa de Remolcadores.	A.M. Delfino & Cia.	237	Argentine
"San Cayetano"	Dredger	"Cardimex" Cia Argentina de Importacion y Exportacion S.A.	..	400	Argentino
S.S. "San Daniel"	General Cargo	Suardias, Cristina Viuda de Rivas	..	190	Spanish
S.S. "San Juan II"	General Cargo	Cia. Comercial Maritima de Transportes S. A.	..	552	Spanish
"San Martin"	Tug	A.M. Delfino & Cia	..	220	Argentine
Aux. "San Rafael Archangel" (ex "Delfin")	General Cargo	Gonzalez Martin, Julio	..	98	Spanish
S.T. "San Vicente"	Sailing Trawler	Ramon Carranza	..	40	Spanish
S.S. "Santa Ana"	General Cargo	Marlesy Serra Sen C	..	322	Spanish
S.S. "Sevim"	General Cargo	Dural, Abdi Vehbi	..	1,164	Turkish
M.T. "Skansen"	Tanker	Enhorning Kemiskt—Tekniskt A/B.	..	744	Swedish
M.T. "Solbris"	Tanker	Rederi A/B Ballatrix	..	466	Swedish
S.S. "Solvik"	Tanker	Rederi A/B Atlantides	..	649	Swedish
M.T. "Sunnanbris"	Tanker	Rederi A/B Ericus	..	8,721	Swedish
"Titan"	Tug	La Portena, Empresa de Remolcadores.	A.M. Delfino & Cia.	188	Argentine
M.T. "Westbris"	Tanker	Rederi A/B Ericus	..	971	Swedish

L. J. D. WAKELY

Dy. Secy. to the Govt. of India

The 19th September 1944

No. 3508-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor
C. G. NAIR

Secretary to Government

REGISTRATION OF ACCOUNTANT
New Delhi, 26th August 1944

No. 7-A(4)/44—In pursuance of rule 34 of the Auditor's Certificates Rules, 1932, and in continuation of the

notification of the Government of India in the Department of Commerce No. 7-A(4)/44, dated the 8th July 1944, the name of the following candidate who has been declared successful in the Final Examination held under the Auditor's Certificates Rules, 1932, in April 1944 is hereby published for general information :—

Serial No.	Roll No.	Name
68	178	Hashmi, M.I.E.

Y. N. SUKTHANKAR
Joint Secy. to the Govt. of India

OFFICE OF THE COMMISSIONER OF
INCOME-TAX, BIHAR AND ORISSA

NOTIFICATION

The 12th September 1944

No. A-I-II/o? 44/10—In exercise of the powers conferred by sub-section (5) of section 5 of the Indian Income-tax Act, 1922, and in supersession of my notification No. A-I-II/ of 44/2, dated the 18th July 1944, I hereby appoint the persons mentioned in column 2 of the Schedule annexed hereto to perform all the functions of an Income-tax Officer under the said Act, with effect from the 12th September 1944, in respect of all incomes falling within the grade of Rs. 1,500—2,000 which are liable to be taxed in the year 1944-45 or in earlier years, in the districts or circles shown in column 3 with the exception of income falling within the

said grade which is earned by any company. The headquarters of the officers will be as shown in column 4.

SCHEDULE

Serial No.	Name of Inspector-Accountant	Name of Circle or District	Head-quarter
1	2	3	4
1	Mr. S. K. Rapaj ..	Ranchi-Manbhum Sadr Circle.	Ranchi
2	Mr. K. M. Lal Bakshi.	Ranchi Salaries Circle	Ranchi
3	Mr. S. Prasad ..	Dhanbad Circle ..	Dhanbad

R. W. A. ASHE
Commissioner

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